

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3765
ANSWERED ON:16.12.2014
BOGUS BENEFICIARIES UNDER CROP INSURANCE SCHEME
Raj Dr. Udit

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Weather Based Crop Insurance Scheme has been extended to a number of States;
- (b) if so, the details thereof;
- (c) whether some irregularities including enrollment of bogus beneficiaries and settlement of their claims have been reported from the State of Rajasthan;
- (d) if so, the details thereof and the corrective action taken by the Government thereon; and
- (e) whether any action has been initiated against the insurance company; if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MOHANBHAI KUNDARIA)

- (a) & (b): Yes, Madam. Weather Based Crop Insurance Scheme (WBCIS) has been approved for implementation in all States/UTs. However, it is optional for States/UTs to implement the scheme. 19 States, have implemented the WBCIS in one or more seasons.
- (c) to (e): Some discrepancies like area insured more than area actually sown, coverage relating to bogus farmers, non-payment of claims etc. have been reported in implementation of WBCIS in Rajasthan. The scheme is being implemented and monitored by the concerned State Government. However, two cases relating to irregularities in coverage of non-loanee farmers during Rabi 2010-11 in Hanumangarh and Sriganganagar districts were reported to this Department. The concerned insurance company i.e. ICICI-Lombard General Insurance Company of India (ILGIC) after investigations and at the direction of the State Government, has settled the admissible claims to the concerned farmers.

Further, if manipulations/irregularities/discrepancies are noticed in implementation of the Crop Insurance Schemes, suitable punitive action is taken against the concerned insurance company(s) after due investigations in consultation with the States. Besides, the performance of the empanelled insurance companies is closely monitored through various indicators and if it is found below benchmark, the said insurance company is liable to be de-empanelled.